

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 564 of 2002

Tuesday, this the 20th day of May, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. Sumana N Menon, W/o M.N Menon,
Assistant Commissioner (Housing),
Commissionerate of Land Revenue,
Thiruvananthapuram.Applicant

[By Advocate Mr. N. Unnikrishnan]

Versus

1. State of Kerala, represented by its
Chief Secretary, Secretariat, Thiruvananthapuram.
2. The Commissioner and Secretary to the Government,
General Administration (Special A) Department,
Thiruvananthapuram.
3. Union of India, represented by the
Secretary to Government of India,
Department of Training, Ministry of Personnel,
Public Grievances and Pension, New Delhi.
4. Union Public Service Commission, represented
by Secretary, UPSC, Dholpur House,
New Delhi.Respondents

[By Advocate Mr. Renjith A, Govt. Pleader (R1 & R2)]
[By Advocate Mr. C Rajendran, SCGSC (R3 & R4)]

The application having been heard on 20-5-2003, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant filed M.A.No.368/2003 seeking permission
to withdraw the OA, which has been allowed. Since the
applicant does not want the OA to proceed any further, the OA
is dismissed as withdrawn without any order as to costs.

Tuesday, this the 20th day of May, 2003


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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